

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

18. **IA-4052/2023 IN C.P. (IB)/212(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.09.2023**

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Shri. Satish Doifode (Personal
Guarantor To Affiance Medi Tech Private
Limited)

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Rohit Giri i/b Adv. Raina Birla, Ld. Counsel for the Financial Creditor/RP present. None present for the Personal Guarantor.
2. The Proxy Counsel on behalf of the RP present. As he is not aware of the facts of the case, he sought adjournment.
3. List this matter for further consideration on **25.10.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)